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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 786/99

Date of Order : 16.06.1999.

Between :-

D.J.Vijayanand

... Applicant

And

1. The Chairman,
Central Board of Excise & Customs,
North Block, New Delhi - 110 001.
2. The Chief Commissioner,
Customs & Central Excise,
L.B.Stadium Road, Basheerbagh,
Hyderabad.
3. The Commissioner of Customs &
Central Excise, Hyderabad-I
Commissionerate, L.B.Stadium Road,
Basheerbagh, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri N.R.Devaraj,

Counsel for the Respondents : Shri K.Narahari, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard Sri N.R.Devaraj, learned counsel for the applicant and Sri K.Narahari, learned standing counsel for the Respondents.

2. The learned counsel Sri NR Devaraj submits that the transfer which is challenged in this O.A. by the applicant is now not taking place by virtue of an order passed by the office of Commissionerate of Central Excise on 12.6.1999. The learned counsel therefore mentions that the applicant does not desire to prosecute this O.A. further. Hence the O.A. is dismissed for want of prosecution. No costs.

D.H.
(D.H.NASIR)
Vice-Chairman

Dated: 16th June, 1999.
Dictated in Open Court.

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1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

X THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (S)

ORDER: 16-6-95

ORDER / JUDGEMENT

MA./RA./CP. NO.

In
DA. NO. 786/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

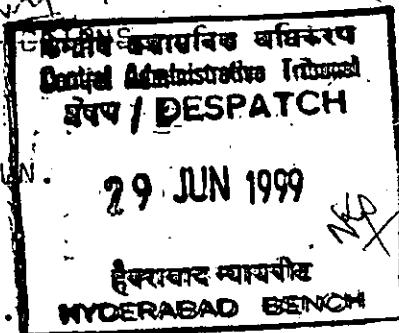
DISPOSED OF WITH ^{drawn} DIRECTIVE ~~DISPOSED~~ अधिकारी द्वारा दिया गया अधिकारी परिवर्तन
Central Administrative Tribunal

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.



SRR